



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 226 of 2003

Applicant(s)..... Prakash. R. Dash..... Respondent(s)..... Union of India.....
Advocate for Applicant(s)..... M/s. A. Chintya Das..... Advocate for Respondent(s).....

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

9.P.O. for Rs 50/- filed.

For consideration as
per Memo.

29/4 Per Regn pl. DR
S.O.(3)

DR

DR

29.04.03

Register

in Memo

Per Admin pl.

DR
29.4.03

Bench

REGISTER

29/4/2003
Registrar

Or. No. 1 dated 30.4.2003

Heard Shri A.Das, learned counsel for the Applicant and Shri R.C.Rath, learned Standing Counsel (on whom a copy of this O.A. has been served) appearing on behalf of the Respondents/Railways.

Applicant, having been penalized in consequence of a disciplinary proceedings preferred an appeal under Annexure-A/9 dated

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

3.3.2003 before the Respondent No.3 (Appellate Authority) and simultaneously, rushed to this Tribunal in the present O.A. under Section 19 of the A.T. Act, 1985 for redressal of his grievance.

Having heard the learned counsel of both sides, Respondent No.3 (Appellate Authority) is directed to call for the necessary report from the Disciplinary Authority and accordingly consider the grievance of the Applicant in the light of his appeal dated 3.3.2003 (Annexure-A/9) and pass appropriate orders thereon within a period of six months from the date of receipt of copy of this order. Res.3 should also treat this O.A. to be ~~an~~ appeal filed by the applicant until the said appeal, as directed above, is disposed of and decision thereon is communicated to the applicant, the order of punishment under Annexure-A/8 dated 24.2.2003 shall remain stayed and, as a consequence, the applicant should be allowed to continue as Deputy Station Superintendent as before.

Send copies of this order, along with copies of this O.A., to respondents and free copies of this order be handed over to the learned counsels of both sides.

*Yours
20/04/03*
MEMBER (JUDICIAL)